

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 932 of 2019**

**IN THE MATTER OF:**

**Mr. Piyush Periwal**

**...Appellant**

**Versus**

**Stressed Assets Stabilization Fund  
(SASF)**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Ratnanko Banerjee, Senior Advocate with  
Mr. Ranvir Singh and Mr. Manish Verma, Advocates**

**For Respondents:**

**Mr. Ritin Rai, Senior Advocate with  
Mr. Sidhartha Barua, Advocate for R-1  
Mr. Anand Verma, Mr. Sandeep Khaitan, Mr.  
Abhishek Prasad, Advocates for R-2  
Mr. Ashok Tibrewala, Chartered Accountant**

**ORDER**  
**(Through Virtual Mode)**

**22.09.2020** Heard further arguments of Mr. Ritin Rai, learned Senior Advocate representing the Respondent. Hearing concluded.

Heard Mr. Ratnanko Banerjee, learned Senior Advocate representing the Appellant in rejoinder. Hearing concluded. **Judgment reserved.**

Learned counsel for the parties may file the relevant judgments within one week.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ V.P. Singh ]**  
**Member (Technical)**

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